

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 137 OF 1999
Respondent(s)

Applicant(s)

Advocate for
Applicant(s)

Respondent(s) /

**Advocate for
Respondent(s)**

Notes of the Registry	Orders of the Tribunal
<p>4-5-2005</p> <p><i>Re/VG/1 Vijay Mehta 131/2132 Vijay Mehta Papers</i></p> <p>Copy of Order Searched & Verified Searched Copy of Applica- tion Sect. 55 R 1 & R 2 Vide 131/2132 No 131/2132 dt 22/5/2005 <i>BB/215</i></p>	<p>Mr. Vijay Mehta, Counsel to the Appellant Heard.</p> <p>In this application at Para the Appellant has stated that he prefers an appeal and there is an Order of the Appellate Authority. On the last occasion, on 6.9.88, the learned Counsel to appeal sought time to produce the same. But so far no time to produce the same. From the said order has not been produced. From this fact, it is clear that appellant does not want to prosecute this case. Accord we pass the order as under:</p> <p>This application is dismissed for non prosecution.</p> <p><i>Gopal Singh</i> Adm. Member</p> <p><i>(B. S. RAIKOTE)</i> The Chairman</p> <p>Part II and III destroyed in my presence on 27.2.2006 under the supervision of Section Officer (A) as per order dated 23/2/2006</p> <p><i>Section Officer (Record)</i></p>